



2026:DHC:2361-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 291/2013 & CM APPL. 35643/2016

S K GUPTA & ORS.

.....Appellants

Through: Ms. Swathi Sukumar Sr. Adv.  
with Mr. Kunwar Karan, Mr. Ritik  
Raghuwanshi, Mr. Rishika Agarwal, Mr.  
Shekhar Mann, Advs.

versus

THE CHAIRMAN AIRPORT  
AUTHORITY OF INDIA

.....Respondent

Through: Ms. Anjana Gosain and Ms.  
Shreya Manjari, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER(ORAL)**

**13.03.2026**

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**C.HARI SHANKAR, J.**

1. Learned Counsel for the parties are *ad idem* that the position of the appellants in the present case is identical to that of the appellants in LPA 294/2013<sup>1</sup> and that, in fact these appeals are directed against the same impugned judgment of the learned Single Judge.

2. Ms. Sukumar, learned Senior Counsel for the appellants only points that, unlike the appellants in *Sanjive Chamoli* the appellants in

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<sup>1</sup> Sanjive Chamoli AGM & Ors v. Union of India & Anr.



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the present case are yet to be released pensionary benefits in terms of Rule 37(A) of the Central Civil Services (Pension) Rules, 1972<sup>2</sup>, though they have exercised their options.

3. We accordingly dispose of the present appeal in terms of the order dated 4 February 2026 in LPA 294/2013 further clarifying that, consequent to the option exercised by the appellants, pensionary benefits would be released to them in accordance with Rule 37(A) of the CCS (Pension) Rules on the basis of the last pay drawn.

4. The appeal is disposed of accordingly.

**C.HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**MARCH 13, 2026/ss**

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<sup>2</sup> “the CCS (Pension) Rules, hereinafter